Vice Chancellor

It gives me great pleasure to invite submissions for the inaugural edition of the Journal on Arbitration Law and Allied Fields by Damodaram Sanjivayya National Law University. This journal serves as an opportunity furthering academic and professional discourse on arbitration and its intersecting areas, reflecting the university's commitment to advancing scholarship in this critical field of law.

Arbitration, as a dynamic and evolving dispute resolution mechanism, has gained significant global prominence. It is crucial for legal professionals, academics, and practitioners to engage with the nuanced developments and challenges that shape this area. We aim to encourage thought-provoking contributions that explore contemporary issues in arbitration and other allied fields, offering fresh perspectives and practical insights.

I encourage scholars, practitioners, and students alike to submit their research articles, case commentaries, and book reviews for publication in this journal. Your contributions will not only enrich the academic discourse but also influence the practice of arbitration, both in India and internationally.

I would like to extend my gratitude to the editorial board and the faculty members for their efforts in bringing this journal to life. I am confident that this initiative will attract high-quality submissions and become a valuable resource for the legal fraternity.

I look forward to seeing the innovative ideas and rigorous analyses that will emerge from this endeavour.

Prof. (Dr.) D. Surya Prakasa Rao

Hon'ble Vice Chancellor

Centre for Alternate Dispute Resolution

The Centre for Alternate Dispute Resolution (CADR) at Damodaram Sanjivayya National Law University stands at the forefront of promoting innovative and effective dispute resolution mechanisms. With a vision to bridge the gap between academic scholarship and practical implementation, CADR has consistently undertaken initiatives that enrich the understanding and practice of arbitration, mediation, and other dispute resolution methods.

As part of its commitment to advancing legal research, CADR proudly presents the Journal on Arbitration Law and Allied Fields. This journal, an initiative by the Centre, aims to provide a dedicated platform for legal professionals, scholars, and students to contribute cutting-edge research and foster a deeper exploration of arbitration and its intersection with various legal disciplines. Through this initiative, CADR seeks to stimulate informed discussions, offer practical insights, and support the development of arbitration law, both in India and globally.

CADR
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About the
Journal on Arbitration Law and Allied Fields

The Journal on Arbitration Law and Allied Fields is a bi-annual, peer-reviewed publication led by the Centre for Alternate Dispute Resolution (CADR) at Damodaram Sanjivayya National Law University, Visakhapatnam. This journal is designed to serve as a platform for scholars, legal professionals, and practitioners to engage in rigorous analysis and contribute to the growing discourse on arbitration and related areas of law.

With a distinguished editorial board comprising academicians, subject matter experts, leading practitioners, and retired judges, the journal aims to strike a balance between theoretical scholarship and practical insights. The diverse expertise of our contributors ensures that the journal addresses contemporary challenges in arbitration law while fostering innovation and thought leadership in the field.

We are excited to announce the *Call for Papers* for the *First Volume, First Issue* of the journal, which will be published in January 2025. This issue seeks to feature high-quality research articles, case commentaries, book reviews, and critical essays on a wide range of topics related to arbitration and its allied fields. We invite submissions that reflect original thinking, thorough research, and practical relevance, as we aim to advance arbitration law and practice both in India and globally.

Submission Guidelines

The *Journal on Arbitration Law and Allied Fields (JALAF)* invites submissions for its First Volume, First Issue, to be published in January 2025. Below are the guidelines to be followed for submission:

1. Themes and Sub-themes:

The *Journal on Arbitration Law and Allied Fields* encourages submissions that address a wide range of topics related to arbitration and its allied fields. While the following themes and sub-themes are provided as a guide, they are not exhaustive. Authors are encouraged to explore topics beyond these suggested themes:

i. Technological Advancements in Arbitration

- The impact of AI and machine learning on arbitration processes
- Blockchain technology and smart contracts in dispute resolution

ii. Cryptocurrency and Digital Assets

- Arbitration of disputes involving cryptocurrencies
- Legal challenges in digital asset arbitration

iii. Climate Change and Environmental Disputes

- Arbitration of climate change-related disputes
- Environmental impact assessments in arbitration

iv. Post-Pandemic Arbitration

- Handling COVID-19 related disputes
- Virtual hearings and their implications on arbitration

v. International Sanctions and Arbitration

- Impact of sanctions on arbitration proceedings
- Enforcement of arbitration awards under sanctions

vi. Cross-Border Disputes

- Jurisdictional challenges in international arbitration
- Enforcement of foreign arbitral awards

vii. Ethics and Professional Conduct

- Ethical considerations in arbitration
- Professional conduct of arbitrators

viii. Arbitration in Specific Industries

- Arbitration in the sectors of construction, maritime, energy, sports etc.
- Dispute resolution in sector of Aviation, healthcare & Pharmaceiticals

ix. Arbitration and Human Rights

- Arbitration of human rights violations
- Role of arbitration in protecting human rights

x. Emerging Trends in Arbitration Law

- Recent developments in arbitration laws
- Comparative analysis of arbitration laws across jurisdictions

2. Language and Format:

- Submissions are accepted only in the **English language.**
- The manuscript must be submitted in **MS Word format.**

3. Co-authorship

- **Articles:** Co-authorship of up to 3 authors is permitted.
- **Short Notes:** Co-authorship of up to 2 authors is permitted.
- **Book Reviews and Case Commentaries:** Co-authorship is not allowed.

4. Content Requirements

- **Originality:** The manuscript should be original, unpublished, and free from plagiarism.
- **Abstract:** Articles must contain an abstract of no more than 250 words.
- **Topicality:** The manuscript must relate to arbitration law or its allied fields.

5. Word Limit

- **Articles:** 3000–5000 words (excluding footnotes).
- **Short Notes:** 2000–3000 words (excluding footnotes).
- **Book Reviews:** 1000–2000 words (excluding footnotes).
- **Case Commentaries:** 1000–3000 words (excluding footnotes).

Note: The Editorial Board reserves the right to relax the word limit by up to 5%.

6.Citation Style

- All citations must conform to the **OSCOLA (4th Edition)** citation style.

7. Formatting

- **Title:** The manuscript title should be clear and relevant to the subject matter.
- **Text:**
  - Font: Times New Roman.
  - Font Size: 12.
  - Line Spacing: 1.5.
  - Alignment: Justified.
  - Margins: 1 inch on all sides.
- **Footnotes:**
  - Font: Times New Roman.
  - Font Size: 10.
  - Line Spacing: Single.

8. Anonymity of Submission

- The manuscript must not contain the author's name, affiliation, or any identifying details.
- A separate cover page should be submitted with the author's name, affiliation, qualifications, and contact details, along with a brief biographical description

9. Submission Instructions

- Submissions must be topical and align with the journal's scope.
- The submission should be **grammatically correct** and free from spelling or other errors.
- The **submission deadline** for manuscripts for the First Volume, First Issue of *JALAF* is **17th December, 2024**. Submissions received after this date will not be considered for the January 2025 publication.
- All the submissions shall be made to the **google form**. Submissions **through mails shall not be considered.**

Editorial Policy

1. Authors, upon submission, must communicate their acceptance of the following conditions:

    i. Upon publication, the work becomes the property of Damodaram Sanjivayya National Law University, Visakhapatnam.
    ii. Permissions for subsequent publication, reprint, and/or derivative works must be obtained from JALAF.

2. JALAF follows a comprehensive peer review procedure. We strive to keep the authors informed about the current status of their manuscript as it moves through each stage of the review process.

3. The Editorial Board of *JALAF* reserves the right to refer certain manuscripts to the Board of Advisors for review, at its discretion.

4. The acceptable limits for plagiarism and AI-generated content are as follows:
    i. Plagiarism: **10%**
    ii. AI-generated content: **20%**

    Manuscripts exceeding these thresholds will be outrightly rejected.

5. *JALAF* retains **complete discretion** over the acceptance or rejection of manuscripts. The journal does not entertain requests for advance decisions based on abstracts, topic proposals, or outlines. Editorial decisions will be based solely on the review of the final manuscript submitted by the authors.

6. After review by the Editors, manuscripts may be returned to authors with suggestions related to **substance and/or style**. Authors are expected to address these suggestions promptly.

7. *JALAF* reserves the right to request copies of any resources or authorities cited in the manuscript to ensure the accuracy and integrity of citations.

By submitting their manuscripts to *JALAF*, authors agree to abide by the above policies and cooperate with the Editorial Board to ensure a high-quality publication.

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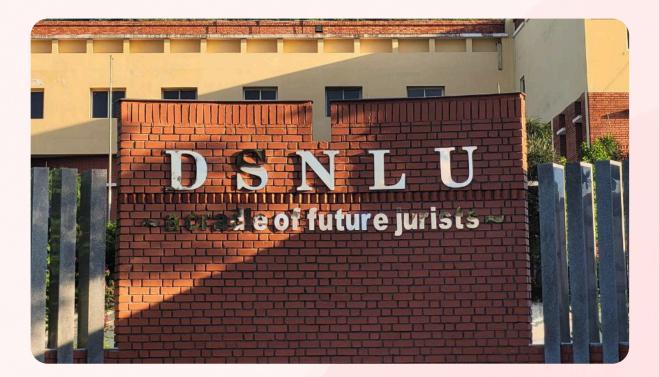
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